

Order dated 10.7.2009

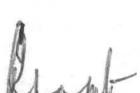
Heard the learned counsel for the parties and perused the records.

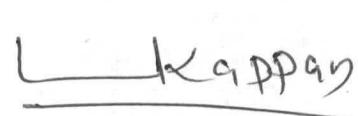
This application has been filed by the applicant seeking direction to Respondents to consider his case for appointment on compassionate ground.

The Respondents have not disputed the averments made in the O.A. They have, in their counter, submitted that the compassionate appointment case of the applicant is pending at the C.O level due to want of vacancy in Group C and Group D posts. No CRC has been held at C.O. for the Department staff under compassionate appointment quota due to want of vacancy. The case of the applicant is to be considered in next CRC.

Be that as it may, since the case of the applicant for compassionate appointment is in pipeline as averred by the Respondents, in the fitness of things, it would be proper to direct the Respondents to take a decision in the matter of compassionate appointment within a period of 45 (forty-five) days from the date of receipt of this order and communicate the same to the applicant within that period.

The O.A. is disposed of as above. No costs.


(C.R.MOHAPATRA)
ADMINISTRATIVE MEMBER


(K.THANKAPPAN
JUDICIAL MEMBER